IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2068 of 2020

Niranjan Khandait ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ashish Kumar, Advocate
For the State : Mr. Suraj Verma, A.P.P.

02/24.06.2020 Heard Mr. Ashish Kumar, learned counsel for the petitioner and Mr. Suraj Verma, learned A.P.P. for the State.

The petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Seraikella P.S. Case No. 104 of 2019.

Several tractors were seized which were involved in illegal excavation and transportation of sand.

It has been stated by Mr. Ashish Kumar, learned counsel for the petitioner that the petitioner is the driver of the Tractor No. JH-22A-4673 and Trailer No. JH-22A-9918 and was acting as per the instruction of the owner.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to surrender before the learned trial court within a period of four weeks and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned C.J.M., Seraikella in connection with Seraikella P.S. Case No. 104 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(R. Mukhopadhyay, J.)

Alok/-